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ASSEMBLY -
5th extraordinary session
Agenda item 4

IMCO

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RESOLUTION A.315(ES.V)

adopted on 17 October 1974

AMENDMENTS TO THE IMCO CONVENTION

The Assembly,

RECALLING Resolution A.69(ES.II) by which it adopted amendments to the IMCO Convention increasing the membership of the Council and Resolution A.70(IV) by which amendments were adopted to the IMCO Convention to increase the number of members in the Maritime Safety Committee and to modify the method of their election,

NOTING AND WELCOMING the increase in the membership of the Organization since those amendments were adopted,

RECOGNIZING the need to ensure at all times that the principal organs of the Organization are representative of the total membership of the Organization and ensure equitable geographic representation of Member States on the Council,

RECALLING its Resolution A.314(VIII) by which it decided to convene an Ad Hoc Working Group to study proposed amendments to the IMCO Convention concerning the size and composition of the Council and the Maritime Safety Committee and any consequential related amendments,

HAVING CONSIDERED the Report of the Ad Hoc Working Group, including the Working Group's recommendations on proposed amendments to the IMCO Convention,

HAVING ADOPTED at the fifth extraordinary session of the Assembly held in London from 16 to 18 October 1974, amendments, the texts of which are contained in the Annex to this Resolution, to Articles 10, 16, 17, 18, 20, 28, 31 and 32 of the Convention on the Inter-Governmental Maritime Consultative Organization,

HAVING DETERMINED, in accordance with the provisions of Article 52 of the Convention, that these amendments are of such a nature that any Member which hereafter declares that it does not accept the amendments and which does not accept the amendments within a period of twelve months after the amendments come into force shall, upon the expiration of this period, cease to be a Party to the Convention,

REQUESTS the Secretary-General of the Organization to deposit the adopted amendments with the Secretary-General of the United Nations in accordance with Article 53 of the IMCO Convention and to receive declarations and instruments of acceptance as provided for in Article 54,

INVITES the Member Governments to accept each amendment at the earliest possible date after receiving a copy thereof from the Secretary-General of the United Nations by communicating the appropriate instrument of acceptance to the Secretary-General.

ANNEX

AMENDMENTS TO THE CONVENTION ON THE INTER-GOVERNMENTAL
MARITIME CONSULTATIVE ORGANIZATION

Article 10

The existing text is replaced by the following:

An Associate Member shall have the rights and obligations of a Member under the Convention except that it shall not have the right to vote or be eligible for membership on the Council and subject to this the word "Member" in the Convention shall be deemed to include Associate Member unless the context otherwise requires.

Article 16

The existing text of paragraph (d) is replaced by the following:

- (d) To elect the Members to be represented on the Council as provided in Article 17.

Article 17

The existing text is replaced by the following:

The Council shall be composed of twenty-four Members elected by the Assembly.

Article 18

The existing text is replaced by the following:

In electing the Members of the Council, the Assembly shall observe the following criteria:

- (a) Six shall be States with the largest interest in providing international shipping services;
- (b) Six shall be other States with the largest interest in international seaborne trade;

- (c) Twelve shall be States not elected under (a) or (b) above, which have special interests in maritime transport or navigation, and whose election to the Council will ensure the representation of all major geographic areas of the world.

Article 20

The existing text is replaced by the following:

- (a) The Council shall elect its Chairman and adopt its own Rules of Procedure except as otherwise provided in the Convention.
- (b) Sixteen Members of the Council shall constitute a quorum.
- (c) The Council shall meet upon one month's notice as often as may be necessary for the efficient discharge of its duties upon the summons of its Chairman or upon request by not less than four of its Members. It shall meet at such places as may be convenient.

Article 20

The existing text is replaced by the following:

The Maritime Safety Committee shall consist of all the Members.

Article 31

The existing text is replaced by the following:

The Maritime Safety Committee shall meet at least once a year. It shall elect its officers once a year and shall adopt its own Rules of Procedure.

Article 32

This Article is deleted.

Articles 33 through 63 are renumbered accordingly.



ASSEMBLEE -
5ème session extraordinaire
Point 4 de l'ordre du jour

OMCI

RESOLUTION A.315(ES.V)
adoptée le 17 octobre 1974

AMENDEMENTS A LA CONVENTION PORTANT CREATION DE L'OMCI

L'ASSEMBLEE,

RAPPELANT la résolution A.69(ES.II) par laquelle elle a adopté des amendements à la Convention portant création de l'OMCI qui augmentaient le nombre des membres du Conseil et la résolution A.70(IV) par laquelle ont été adoptés des amendements à la Convention portant création de l'OMCI qui augmentaient le nombre et modifiaient le mode d'élection des membres du Comité de la sécurité maritime,

NOTANT AVEC SATISFACTION que le nombre des Membres de l'Organisation s'est accru depuis l'adoption de ces amendements,

RECONNAISSANT la nécessité de garantir en toutes circonstances que la totalité des Membres de l'Organisation seront représentés au sein de ses principaux organes et que les Etats membres seront représentés au Conseil selon une répartition géographique équitable,

RAPPELANT sa résolution A.314(VIII) par laquelle elle a décidé de convoquer un groupe de travail ad hoc ayant pour mandat d'étudier toute proposition d'amendement à la Convention portant création de l'OMCI concernant le nombre de membres et la composition du Conseil et du Comité de la sécurité maritime et tout amendement connexe,

AYANT EXAMINE le rapport du Groupe de travail ad hoc et notamment les recommandations du Groupe relatives aux propositions d'amendement à la Convention portant création de l'OMCI,

AYANT ADOPTE à la cinquième session extraordinaire de l'Assemblée qui s'est tenue à Londres du 16 au 18 octobre 1974 les amendements dont les textes sont reproduits dans l'annexe de la présente résolution et qui portent sur les

articles 10, 16, 17, 18, 20, 28, 31 et 32 de la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime,

AYANT SPECIFIÉ, conformément aux dispositions de l'article 52 de la Convention, que ces amendements sont d'une nature telle que tout Membre qui déclarerait par la suite qu'il n'accepte pas ces amendements et qui ne les accepterait pas dans un délai de douze mois à dater de leur entrée en vigueur cesserait, à l'expiration de ce délai, d'être partie à la Convention,

PRIE le Secrétaire général de l'Organisation d'effectuer le dépôt des amendements adoptés auprès du Secrétaire général de l'Organisation des Nations Unies, ainsi qu'il est prévu à l'article 53 de la Convention, et de recevoir les déclarations et instruments d'approbation conformément aux dispositions de l'article 54,

INVITE les Gouvernements membres à accepter chacun des amendements aussitôt que possible après réception du texte dudit amendement, qui leur sera communiqué par le Secrétaire général de l'Organisation des Nations Unies, en adressant une notification d'approbation appropriée au Secrétaire général.

ANNEXE

AMENDEMENTS A LA CONVENTION PORTANT CREATION DE L'ORGANISATION INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME

Article 10

Remplacer le texte actuel par ce qui suit :

Un Membre associé a les droits et obligations reconnus à tout Membre par la Convention, à l'exception du droit de vote et du droit de faire partie du Conseil. Sous cette réserve, le mot "Membre", dans la présente Convention, est considéré, sauf indication contraire du contexte, comme désignant également les Membres associés.

Article 16

Remplacer le texte actuel de l'alinéa d) par ce qui suit :

d) Elire les membres qui seront représentés au Conseil, conformément à l'article 17.

Article 17

Remplacer le texte actuel par ce qui suit :

Le Conseil se compose de vingt-quatre membres élus par l'Assemblée.

Article 18

Remplacer le texte actuel par ce qui suit :

En élisant les membres du Conseil, l'Assemblée observe les principes suivants :

a) Six sont des Etats qui sont le plus intéressés à fournir des services internationaux de navigation maritime;

b) Six sont d'autres Etats qui sont le plus intéressés dans le commerce international maritime;

c) Douze sont des Etats qui n'ont pas été élus au titre des alinéas a) ou b) ci-dessus, qui ont des intérêts particuliers dans le transport maritime ou la navigation et dont l'élection garantit que toutes les grandes régions géographiques du monde sont représentées au Conseil.

Article 20

Remplacer le texte actuel par ce qui suit :

a) Le Conseil nomme son président et adopte son règlement intérieur, sauf dispositions contraires de la présente Convention.

b) Seize membres du Conseil constituent le quorum.

c) Le Conseil se réunit, après préavis d'un mois, sur convocation de son président ou à la demande d'au moins quatre de ses membres, aussi souvent qu'il peut être nécessaire à la bonne exécution de sa mission. Il se réunit à tout endroit qu'il juge approprié.

Article 28

Remplacer le texte actuel par ce qui suit :

Le Comité de la sécurité maritime se compose de tous les Membres.

Article 31

Remplacer le texte par ce qui suit :

Le Comité de la sécurité maritime se réunit au moins une fois par an.

Il élit son Bureau une fois par an et adopte son règlement intérieur.

Article 32

Supprimer cet article.

Renommer les articles 33 à 63 en conséquence.

RESOLUCION A. 415(ES.V)

aprobada el 17 de octubre de 1974.

ENMIENDAS A LA CONVENCION CONSTITUTIVA DE LA OCMI

A ASAMBLEA,

CONSIDERANDO que por Resolución A.69(ES.II) aprobó enmiendas a la Convención constitutiva de la OCMI en virtud de las cuales se aumentaba el número de posibles Miembros del Consejo, y que por Resolución A.70(ES.IV) aprobó enmiendas a esa Convención por las que se aumentaba el número de posibles Miembros del Comité de Seguridad Marítima y se modificaba el procedimiento de elección de éstos,

CONSIDERANDO con satisfacción que el número de Miembros de la Organización ha aumentado desde que se aprobaron las mencionadas enmiendas,

CONSIDERANDO la necesidad de garantizar en todo momento que los órganos principales de la Organización sean representativos de la totalidad de los Miembros de ésta y que la representación de los Estados Miembros en el Consejo sea equitativa desde el punto de vista geográfico,

CONSIDERANDO que por Resolución A.314(VIII) decidió reunir a un Grupo Especial de Trabajo cuya misión sería estudiar propuestas de enmiendas a la Convención constitutiva de la OCMI relativas al número de Miembros y a la composición del Consejo, y del Comité de Seguridad Marítima, y preparar las modificaciones que tales enmiendas hicieran necesarias,

CONSIDERANDO el Informe del Grupo Especial de Trabajo y las recomendaciones hechas por éste acerca de las propuestas de enmiendas a la Convención constitutiva de la OCMI,

CONSIDERANDO que durante el quinto periodo de sesiones extraordinario de la Asamblea, celebrado en Londres del 16 al 18 de octubre de 1974, aprobó enmiendas a los Artículos 10, 16, 17, 18, 20, 23, 31 y 32 de la Convención relativa a la Organización Consultiva Marítima Intergubernamental, los textos de las cuales figuran en el Anexo de la presente Resolución,

CONSIDERANDO que, de conformidad con lo dispuesto en el Artículo 52 de la Convención, determina que las mencionadas enmiendas son de tal naturaleza que todo Miembro que a partir de aquí declare que no las acepta y que no las haya aceptado en un plazo de doce meses a partir de la fecha de la entrada en vigor de las enmiendas, cesará, a la expiración de dicho plazo, de ser Parte en la Convención,

PIDE al Secretario General de la Organización que, de conformidad con el Artículo 53 de la Convención constitutiva de la OCEI, deposite ante el Secretario General de las Naciones Unidas las enmiendas aprobadas, y que con arreglo al Artículo 54 se haga cargo de las declaraciones e instrumentos de aceptación pertinentes.

INVITA a los Gobiernos Miembros a que después de recibir del Secretario General de las Naciones Unidas sendas copias de las enmiendas, accedan a ellas lo antes posible, manifestando su decisión asistiendo en el acto del depósito de un instrumento de aceptación al Secretario General.

EMENDAS A LA CONVENCIÓN RELATIVA A LA
ORGANIZACIÓN CONSULTIVA MARÍTIMA INTERGUBERNAMENTAL

Artículo 10

El texto actual queda sustituido por el siguiente:

Todo Miembro asociado tendrá los derechos que la presente Convención reconoce a los Miembros y las obligaciones que les impone, excepto el derecho de voto y el de poder formar parte del Consejo. Con la limitación que antecede, se entenderá que en la presente Convención la palabra "Miembro" incluye a los Miembros asociados, a menos que el contexto indique otra cosa.

Artículo 16

El texto actual del párrafo d) queda sustituido por el siguiente:

- d) Elegir a los Miembros que han de estar representados en el Consejo de conformidad con el Artículo 17.

Artículo 17

El texto actual queda sustituido por el siguiente:

El Consejo estará integrado por veinticuatro Miembros elegidos por la Asamblea.

Artículo 18

El texto actual queda sustituido por el siguiente:

En la elección de Miembros del Consejo, la Asamblea observará los siguientes criterios:

- a) seis serán Estados cuyos intereses en la provisión de servicios marítimos internacionales sean los mayores;
- b) seis serán otros Estados cuyos intereses en el comercio marítimo internacional sean los mayores;
- c) doce serán Estados no elegidos en virtud de lo dispuesto en los anteriores párrafos a) o b), que tengan intereses especiales en el transporte marítimo o en la navegación y cuya integración en el Consejo garantice la representación de todas las regiones geográficas importantes del mundo.

Artículo 20

El texto actual queda sustituido por el siguiente:

- a) El Consejo designará a su Presidente y establecerá su propio reglamento, salvo que se estipule otra cosa en cual ufer disposición de la presente Convención;
- b) dieciseis Miembros del Consejo con titutión quórum;
- c) el Consejo se reunirá con la frecuencia que sea necesaria para el buen desempeño de sus funciones, por convocatoria de su Presidente o a petición de por lo menos cuatro de sus Miembros, con preaviso de un mes. Se reunirá en el lugar que estime conveniente.

Artículo 23

El texto actual queda sustituido por el siguiente:

El Comité de Seguridad Marítima estará integrado por todos los Miembros.

Artículo 31

El texto actual queda sustituido por el siguiente:

El Comité de Seguridad Marítima se reunirá por lo menos una vez al año. Elegirá anualmente su Mesa y establecerá su reglamento interior.

Artículo 32

Este Artículo queda suprimido.

Se renumeran como procede los antiguos Artículos 33 a 63.

ENMIENDAS A LA CONVENCIÓN RELATIVA A LA ORGANIZACIÓN CONSULTIVA MARÍTIMA
INTERGUBERNAMENTAL

Artículo 10

El texto actual queda sustituido por el siguiente:

Todo Miembro asociado tendrá los derechos que la presente Convención reconoce a los Miembros y las obligaciones que les impone, excepto el derecho de voto y el de poder formar parte del Consejo. Con la limitación que antecede, se entenderá que en la presente Convención la palabra "Miembro" incluye a los Miembros asociados, a menos que el contexto indique otra cosa.

Artículo 16

El texto actual del párrafo *d)* queda sustituido por el siguiente:

- d)* Elegir a los Miembros que han de estar representados en el Consejo de conformidad con el Artículo 17.

Artículo 17

El texto actual queda sustituido por el siguiente:

El Consejo estará integrado por veinticuatro Miembros elegidos por la Asamblea.

Artículo 18

El texto actual queda sustituido por el siguiente:

En la elección de Miembros de Consejo, la Asamblea observará los siguientes criterios:

- a)* seis serán Estados cuyos intereses en la provisión de servicios marítimos internacionales sean los mayores;
- b)* seis serán otros Estados cuyos intereses en el comercio marítimo internacional sean los mayores;
- c)* doce serán Estados no elegidos en virtud de lo dispuesto en los anteriores párrafos *a)* o *b)*, que tengan intereses especiales en el transporte marítimo o en la navegación y cuya integración en el Consejo garantice la representación de todas las regiones geográficas importantes del mundo.

Artículo 20

El texto actual queda sustituido por el siguiente:

- a)* El Consejo designará a su Presidente y establecerá su propio reglamento, salvo que se estipule otra cosa en cualquier disposición de la presente Convención.
- b)* Dieciséis Miembros del Consejo constituirán quórum.
- c)* El Consejo se reunirá con la frecuencia que sea necesaria para el buen desempeño de sus funciones, por convocatoria de su Presidente o a petición de por lo menos cuatro de sus Miembros, con preaviso de un mes. Se reunirá en el lugar que estime conveniente.

Artículo 28

El texto actual queda sustituido por el siguiente:

El Comité de Seguridad Marítima estará integrado por todos los Miembros.

Artículo 31

El texto actual queda sustituido por el siguiente:

El Comité de Seguridad Marítima se reunirá por lo menos una vez al año. Elegirá anualmente su Mesa y establecerá su reglamento interior.

Artículo 32

Este Artículo queda suprimido.

Se reenumeran como procede los antiguos Artículos 33 a 63.

CERTIFICATION

I hereby certify that the attached document is a true copy of the English, French and Spanish texts of the Amendments to articles 10, 16, 17, 18, 20, 28, 31 and 32 of the Convention on the International Maritime Organization, done at London on 17 October 1974, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, français et espagnol des Amendements aux articles 10, 16, 17, 18, 20, 28, 31 et 32 de la Convention relative à la création de l'Organisation maritime internationale fait à Londres le 17 octobre 1974, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

United Nations
New York, August 2005

Organisation des Nations Unies
New York, août 2005

Certified true copy XII.1c
Copie certifiée conforme XII.1c
Novemver 2004